

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A.61/7201/2020 (SWP.No.642/2007)

This the 17th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

1. Preetam Prakash, Son of Shri Srichand, R/o Lower Shive Nagar, D-219, At Presented Posted as Fitter at Paloura Tube Well Sub Division IInd, Medical Jammu, Aged-50 years.
2. Krishen Kumar, Son of Sh. Ram Chand, R/o Village Check Jaffer, H. No. 2, At present Residing at posted as Fitter Tube Well Paloura, Sub Divison, IInd Medical, Jammu, Aged-48 years.

.....Applicant
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(Advocate:- Mr. K.L. Pandita)

Versus

1. State of Jammu & Kashmir through Commission Cum Secretary, PWD/IRR.F.C. and P.H.E. Department, Civil Sectt. Jammu.
2. Chief Engineer, Public Health and Engineering Department, Near Bus Stand, Jammu.
3. Executive Engineer, Public Health and Engineering Department, North B.C. Road, Jammu.
4. Surinder Kumar, Son of Sh. Mool Chand, at Present Posted as Welder at Asstt. Executive Engineer, P.H.E. Mechanical Sub Division, Shitle, Nagrota, Jammu..

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Id. Deputy Advocate General)

O R D E R**[O R A L]****Justice L. Narasimha Reddy, Chairman: -**

The learned counsel for the Applicant Mr.K.L.Pandita, submits that the TA has become infructuous in view of certain subsequent developments in the case.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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